

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 620**  
**CP-51/241-242/ND/2022**

**IN THE MATTER OF:**

**Smt. Aanjeni Bali**

**...APPLICANT**

**Vs.**

**M/s. Bali and Co. Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 11.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Advocate Ashutosh Lohia and Advocate  
Rajiv Malik

**For the Respondent**

:Adv. Usha Mann, Adv. Vijayata M  
Bhalla, Adv. Virendra Singh for R-2 &  
R-3.

**ORDER**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the SBI is also present and submitted that they are ready to hand over the keys of the premises which has been vacated by SBI.

Ld. Counsel on behalf of the R-2 & R3 is also present and submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Last opportunity is given to the R-2 & R-3 to bring on record their reply failing which the matter will be proceeded on the basis of material available on record.

Ld. Counsel on behalf of SBI submitted that they have filed their reply, however, their reply is not reflected on the e-portal. Ld. Counsel for SBI may

approach the Registry and cure the defects so that the same is reflected on the e-portal. Before the next date of hearing, list the matter on **01.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**